

BY SPEED POST

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER & FIRST
APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM
NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 33/JS&LA(ZH)/NC/2015

IN THE MATTER OF:

Shri Vijay Prakash Gupta
No. 59/1, 3rd Floor, 1st N Block
Rajajinagar
Bangalore – 560010
KARNATAKA

Appellant

Versus

Central Public Information Officer(N)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhavan
New Delhi – 110001

Respondent

ORDER

11.03.2015

The present appeal, feeling aggrieved with the decision of CPIO dated 7.11.2014, has been filed before us and the same was received in this office on 13.2.2015.

2. Since the matter was appearing a little bit complicated, as such, notices to the parties were issued twice but despite that appellant has not put in his appearance before us whereas CPIO is present in person.

3. Despite issuing of notices twice, appellant has not turned up, as such, the appeal is being decided basing upon the material available on record as well as affording an opportunity to the CPIO.

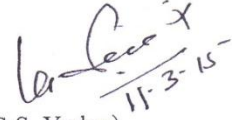
4. It is evident from the record that CPIO has furnished the information on 7.11.2014 in compliance with the order of the then 1st Appellate Authority passed on 19.9.2014. The relief sought by the appellant has been mentioned under para 10 of his memorandum of appeal dated 31.1.2015 and that of RTI application dated 13.12.2014 wherein vide para 3(b), the attested/certified copies of the information consisting of 22 pages was requested to be provided.

5. After hearing the CPIO as well as perusing the records and taking into consideration the provisions of Section 2(j) of RTI Act, which says about "right to information" specifically mentions in Section 2 (j)(ii) "taking notes, extracts or certified copies of documents or records", it becomes apparent that the certified copies as requested by the appellant are required to be furnished.

6. In view of the foregoing, the appeal is allowed and CPIO is directed to provide the same within 15 days from the date of order. It is also directed that since the matter is pending since long, certified copies be furnished free of cost.

7. In case, the appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.


11-3-15

(G.S. Yadav)

Joint Secretary & Legal Adviser &
First Appellate Authority

Date: 11.03.2015

1. Shri Vijay Prakash Gupta, No. 59/1, 3rd Floor, 1st N Block, Rajajinagar, Bangalore - 560010, KARNATAKA.
2. DLA & CPIO (Notary), Department of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi - 110001.
3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi-110001.